

**RAJASTHAN HIGH COURT, JODHPUR**

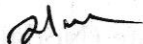
P.I.No. 22/2016

Date- 02-09-2016

**Rules for allotment of Lawyers' Chambers in Subordinate  
Courts of Rajasthan, 2016**

Following instructions would be followed regarding Lawyers' Chambers in Subordinate Courts of Rajasthan-

1. Allotment of Chambers to lawyers in the subordinate courts shall be made by Allotment Committee appointed by the District & Sessions Judge on receipt of application in the form prescribed as per schedule 'A'.
2. An advocate shall be considered eligible for allotment of chamber as per the criteria laid down herein below:-
  - (i) The applicant must be a member of the Bar Association of the concerned Subordinate Court(s) and should be active and regular practitioner in the concerned Subordinate Court(s) of Rajasthan.
  - (ii) The applicant must be a permanent resident of the concerned Head Quarter or within the local jurisdiction of concerned Court(s).
  - (iii) He must produce at least 10 Vakaltnamas per year or 30 Vakaltnamas in total in which he appeared on behalf of plaintiff /petitioner-applicant /complainant /appellant or defendant /respondent-non applicant/accused, as the case may be, in the Subordinate Courts for three years preceding 1<sup>st</sup> April of the year of consideration.



3. The applicant having Chamber in Rajasthan High Court Jodhpur /Bench Jaipur or in any Subordinate Court in the State of Rajasthan may be allotted chamber in other subordinate Court provided he/she furnishes undertaking with the concerned District & Sessions Judge to surrender previously allotted chamber to him or her within 15 days of allotment at concerned Head Quarter.
4. The applicant must deposit a sum of Rs.100/- along with the application form in the office of concerned District & Sessions Judge.
5. The status of the allottee shall be of a licensee and each allottee shall have to deposit a sum of Rs. 2000/- as one time license fee and a sum of Rs. 3000/- for District Head Quarters and Rs. 2000/- for out line stations as security amount with the concerned District & Sessions Judge in cash or by a cross cheque drawn on the scheduled Bank. This amount of license fee and security deposit shall be invested by the concerned District & Sessions Judge in a Government Security to earn maximum interest. Each allottee shall also have to pay a sum of Rs. 300/- at District head quarters and Rs. 150/- at outline station to the concerned Bar Association for daily maintenance and cleanliness.
6. A Grievance Committee shall be constituted consisting of the following persons:-
  - (i) District & Sessions Judge.
  - (ii) President/Secretary of the concerned Bar Association or his nominee.
  - (iii) One Practicing Advocate of the concerned Bar Association to be nominated by the District & Sessions Judge.
  - (iv) Chief Judicial Magistrate (Nodal Officer).



7. A provisional allotment list of the allottee advocates will be prepared and published, wherein objections shall be invited, which will be decided by the Grievance Committee.
8. No allottee shall use chamber before 9:00 A.M and after 7:30 P.M during day hours and before 7:00 A.M and after 6:30 P.M during morning hours on any day. The timings may be changed on recommendation of the allotment committee.
9. The allottee/allottee(s) shall be responsible for any damage caused to the Chamber or any service provided except ordinary wear & tear and act of God.
10. Two or more (up to 5) eligible applicants may jointly apply for the allotment of a single Chamber and on allotment, the said allottee(s) shall be jointly and severally liable for due performance of the terms and conditions of these Rules.
11. The allottee shall use the Chamber only as a Lawyer's Office and not for any other purpose.
12. The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal Laws and such directions as may be issued by the allotment committee from time to time.
13. District & Sessions Judge will have the power to reserve certain number of chamber(s) for a particular class of Advocate(s) and may recommend the allotment of the same.

